

C. A. T. Bench, JAIPUR

Date of Order	Orders
<p>14th 93</p> <p>4/11/93</p>	<p>CASE NOT REACHED PUTUP FOR HEARING D. 4.11.1993</p> <p><i>B. S. C.</i> COURT MASTER</p> <hr/> <p>CASE NOT REACHED PUTUP FOR HEARING D.1993</p> <p>3/12/93</p> <p><i>(Sd.)</i> COURT MASTER</p>
<p>3-12-93</p> <p><i>Received</i> 15-12-93</p> <p>Copy Recd 15-12-93 to Manish Bhandari Adv.</p>	<p><u>3-12-93</u></p> <p><i>Mr. J. K. Kavashik - Counsel for the applicant</i></p> <p><i>Mr. Manish Bhandari - Counsel for the respondents</i></p> <p><i>Hears</i></p> <p><i>The application for the grant of temporary injunction has become infructuous as the main case (TA No. 2171/86) has already been decided today.</i></p> <p><i>The TA stands disposed of accordingly.</i></p> <p><i>(Sd.)</i> <i>(L.P. Sharma)</i> <i>Agm. Jewler</i></p> <p><i>(Sd.)</i> <i>(B. P. Mehta)</i> Vice-Chairman</p>